

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 116
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

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For the Respondent(s):-

**Mr. Chandra Shekhar Yadav, Mr. Varun
Sharma, Advs. for RP.**

ORDER

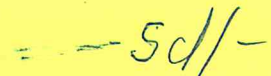
CA-01(PB)/2019

Learned counsel for the Resolution Professional requests for withdrawal of the application with liberty to file a fresh one as and when required.

Dismissed as withdrawn in terms of prayer made.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)